

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 845/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL).

Respondents : Tamil Nadu Power Distribution Corporation Limited and Anr.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, APNRL
Shri Pranav Sachdeva, Advocate, APNRL
Ms. Srishti Khindaria, Advocate, APNRL
Shri Sanyam Jain, Advocate, APNRL
Ms. Khushboo Singhal, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Shri Shiv Singh, APNRL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNDPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested a pass over when the matter was called out. However, due to a paucity of time, the matter could not be taken up for arguments at the end of the board and was accordingly adjourned.

2. The Petition will be listed for the hearing on **2.6.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

